

CENTRAL ADMINISTRATIVE TRIBUNAL**CHENNAI BENCH****ORIGINAL APPLICATION No. 310/00012/2018****Dated Friday ,the 28th day of June, 2019****PRESENT**

**Hon'ble Mr.P.Madhavan, Member(J)
&
Hon'ble Mr.T.Jacob, Member(A)**

T. Rajasekar
Son of Thangavadivel,
No . 4/61, Lakshmipuram,
Kulasekarapuram Post,
Kanyakumari District,
Tamil Nadu- 629 403.

....Applicant

By Advocate M/s J.Vincent Kumar

Vs

1. J.T. General Manager,
For General Manager/CFA,
Indian Ordnance Factories,
Cordite Factory,
Aruvankadu, Nilgiris- 643 202.

2. Union of India, rep by its Secretary
Ministry of Defence, South Block,
Cabinet Secretariat, Raisina Hill,
New Delhi – 110 011.Respondents

By Advocate Mr. J.Vasu

ORAL ORDER**(Pronounced by Hon'ble Mr.P.Madhavan, Member(J))**

Heard. The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

"I. To direct the respondents to appoint the applicant in the post of 'Fitter General SS' pursuant to his selection being kept under the general category and with consequential benefits.

II. Award costs of the Original Application.

III. Pass such further or other orders and thus render justice."

2. The respondents have entered appearance but have not filed the reply statement. When the matter is taken up for hearing, learned counsel for the respondents submits that the relief sought by the applicant had already been granted. Learned counsel for the applicant is not present.

3. Taking into consideration the submission made by the learned counsel for the respondents, nothing survives in the OA and is liable to be dismissed.

4. The OA is closed as infructuous. No costs.

(T.Jacob)
Member(A)
SV

28.06.2019

(P.Madhavan)
Member(J)